

|ITEM NO.31

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10125/2015
(Arising out of impugned final judgment and order dated 12/12/2014
in WPC No. 6939/1982 passed by the High Court Of Judicature at
Allahabad)

RAM AWADH (DECD) THROUGH LRS & ANR

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR OF CONSOLIDATIONS & ORS

Respondent(s)

(with interim relief and office report)

Date : 13/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Anant P. D., Adv.

for M/s Mitter & Mitter Co.

For Respondent(s) Mr. Bharat Singh, Adv.

Mr. Amit Pawan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In terms of the prayer made in the letter circulated,
the matter is adjourned for four weeks.

(DEEPAK MANSUKHANI) (RAJINDER KAUR)

AR-cum-PS Court Master